

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. MADHUMITA ROY, JUDICIAL MEMBER
ITA No.6374/Del/2019
Assessment Year : 2016-17**

Sh. Ajit Parshad Jain & Sons (HUF), 1037, 1st Floor, Tilak Bazar Chowk, Delhi-110006 PAN-AADHA2545P	Vs.	ACIT, Circle-47(1), New Delhi
(Appellant)		(Respondent)

Appellant by : Sh. C.S. Anand, CA &
Sh. Sankalp Anand, CA
Respondent by : Ms. Anima Baranwal, Sr. DR

Date of hearing : **29.06.2021**
Date of pronouncement : **29.06.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-16, New Delhi dated 25.06.2019.

2. The learned counsel for the assessee, vide letter dated 31.05.2021, has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 29.06.2021.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar